

of fishermen are suffering. Sea food exporters are in great distress. I request the Central Government to take up this matter urgently.

(v) **Modernisation of Krishna Irrigation Delta System by providing Central and World Bank Assistance**

SHRI V. SOBHANADREESWARA RAO (Vijyawada) : Sir, the Krishna Irrigation Delta System under Prakasham Barrage is 130 years old. The present Ayacut is about 15 lakh acres while the Ayacut originally contemplated was about 7 lakh acres. Several main canals are silted up and the bunds eroded. So, water cannot be supplied effectively, delaying the transplantations which is a loss to the nation. Several times, breaches occur in the main canals further worsening the situation. Keeping this dire necessity in view, the Government has set up a modernisation cell which has made an indepth study of the whole issue and prepared detailed plan and estimates for modernisation of Krishna Delta system at an estimated cost of Rs. 92 crores. As the State Government finances are not available, I request the Union Government to provide these funds or expose the scheme to the World Bank aid or foreign assistance and see that the scheme is taken up at the earliest.

[Translation]

(vi) **Allotment of land to landless farmers of Ganganagar district in the Indira Canal region**

SHRI BIRBAL (Ganganagar) : Mr. Chairman, Sir, the landless people of Ganganagar should be allotted land in the Indira Canal area. The land allotment rules framed by the Rajasthan Government provide for allotment of land in a district to the landless in that district first and then to the landless of the other districts of the State. The land near the Indira Canal in the Ganganagar district has been given to the persons displaced by Pong Dam, whose number is quite large, whereas the land should have been equally distributed among the various districts through which the Canal passes. In the Ganganagar district where Jetsar Farm has been established, there is also the Suratgarh Farm spread over thousands of acres of land in which the Rajasthan Government or the

Government of India have their interest. The Forest Department has been established in Kishanpura village on thousands of acres of land adjacent to Hanumangarh in this district. It is a border district and many cantonments and airfields have been constructed there for security reasons for which purpose a very large tract of land in this district has been acquired, though it is a matter of concern for the whole of the country. The waters of the Ghaghra river also flow through this district but by constructing Ghaghra Flood Control a large area of Government land which could be given to the landless, has become barren. The Former feudal lords have been allotted land in this district. Graduates in agriculture have also been given land in this district. For a variety of reasons no landless person of this district has been able to get land there. They can take land in all the other districts of Rajasthan equally on a proportionate basis.

I, therefore, request the Government of India that keeping in view the above facts, the Government land in the Bikaner and Jaisalmer districts should first be allotted to the landless of the Ganganagar district so that this problem may be solved.

13.53 hrs.

DEMANDS FOR GRANTS
(GENERAL), 1985-86—Contd.

Ministry of Defence—Contd.

[English]

MR. CHAIRMAN : Now Shri Brahma Dutt.

[Translation]

SHRI BRAHMA DUTT (Tehri Garwal) : Mr. Chairman, Sir, I thank you very much for giving me time. It is a matter of pleasure that we had the opportunity to hear the views of some ex-servicemen and officers during the course of the discussion on the Demands for Grants of the Ministry of Defence. For this, I congratulate the leader of my party, who gave them representation in both the